

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00132/2019

Dated Wednesday the 6th day of February Two Thousand Nineteen

CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)

R. Sampathkumar
131, Annamalai Street
Sakkrai Illam, Marappalam, Erode – 638 001. ... Applicant

By Advocate M/s. K.M. Ramesh

Vs

1. Union of India
Rep. by the Principal Chief Postmaster General
Tamil Nadu Circle
Anna Salai, Chennai – 600 002.

2. The Postmaster General
Western Region, Coimbatore – 641 002.

3. The Senior Superintendent of Post Offices
Erode Division, Erode – 638 001. ... Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following relief :

"To issue appropriate direction to the respondents to advance the date of regularisation and confirmation of the services of the applicant from the date of completion of his probationary period i.e. from 01.05.1984 instead of 01.07.1988 with all consequential service benefits as has been requested by him in his representation dated 27.08.2018 within a time frame and to pass such other order or direction as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. It is submitted that the applicant has made Annexures A6 and A8 representations dated 27.08.2018 and 05.11.2018 respectively seeking advancement of the date of regularisation and confirmation of service relying on precedent cases which are still pending for consideration. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.
3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A6 and A8 representations dt. 27.08.2018 and 05.11.2018 of the applicant in accordance with law and pass a reasoned and speaking order thereon within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

06.02.2019

SKSI